

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3586
ANSWERED ON:16.04.2010
NGOS IN RECEIPT OF EXEMPTION
Pratap Narayanrao Shri Sonawane

Will the Minister of FINANCE be pleased to state:

- (a) the details of Non-Governmental Organizations (NGOs) in Maharashtra who received 35 (a) C certificates during the last three years;
- (b) the amount received by such Organizations during each of the last three years; and
- (c) the details of proposals pending for providing such amount?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(S.S.PAIANIMANICKAM)

(a) There is no certificate issued under section 35 (a) C to any Non Governmental Organizations. However, the Government of India has notified a total number of 53 institutions/associations under section 35AC of Income Tax Act, 1961 of Maharashtra during the last three years. The details of these institutions/ associations are enclosed at Annexure-I.

(b)& (c) The Government of India only notifies the institutions / associations and their projects on the recommendation of the National Committee for Promotion of Social and Economic Welfare under section 35AC of the Income Tax Act, 1961. The Government of India does not provide any fund/amount for the notified project of any institution/ association.